

ITEM NO.42

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2440/2018

(Arising out of impugned final judgment and order dated 09-02-2017  
in CRLAJ No. 130/2014 passed by the Gauhati High Court)

REENA HAZARIKA

Petitioner(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 30-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Ms. Supriya Juneja, AOR

For Respondent(s) Ms. Diksha Rai, Adv.  
Mr. Palak Mahajan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated on behalf of the  
petitioner and respondent seeking adjournment of the matter, list  
the matter after four weeks.

(SHASHI SAREEN)  
AR CUM PS

(SAROJ KUMARI GAUR)  
BRANCH OFFICER